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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 64/KB/2018
CA (IB) No. 533/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8TH AUGUST, 2018, 10:30 A.M

Name of the Company		Bank of India -Vs- Linus Processors Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 H M CHAKRABARTI

RP


8/08/2018

- 1) Urmila Chakrabarty
- 2) Shibendu Chakrabarty
- 3) Ritoban Sarker

}

- financial creditor.
08.08.2018.

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ORDER

Ld. Counsel appeared for the financial creditor. Ld. Resolution Professional also appeared. He filed progress report which is kept on record. Ld. Financial Creditor brought to my notice that CA (IB) No.631/KB/2018 under Section 19 of I&B Code 2016 has been filed seeking directions on corporate debtor to cooperate with Resolution Professional. It appears that CIRP period is completing on 8th September, 2018. In view of this, issue notice to the respondents. Corporate Debtor is directed to cooperate with the RP.

Matter to come up for further consideration on **3rd September, 2018.**

Sd

(Madan B. Gosavi)
Member (Judicial)